

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

C.S.P. No. 950/2017

CORAM:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 07.02.2018

NAME OF THE PARTIES: Kankei Direct Marketing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 230-232 of the Companies Act, 2013

ORDER

When this matter has come up for final hearing, Officer from Regional Director's Office (RDO) has raised an objection saying Income Tax Authorities (IT Authorities) have written a letter saying that this matter shall be kept in abeyance till NOC is received from them but till date none present from the IT Authorities raising an objection over this matter despite an independent notice has been served upon from IT Authorities as envisaged u/s. 230(5) of the Companies Act. However, RDO has intimated that they will put it to IT Authorities enabling them to present tomorrow, this matter is listed to tomorrow for hearing.

List this matter on **08.02.2018** with a direction to RDO to intimate to IT Authorities to be present tomorrow because the only objection left with RDO is that since IT Authorities has sent a letter to keep this matter in abeyance until NOC is received from their office, they have raised objection for passing an order in this case.

Contd.....2

: 2 :

When matter has been posted tomorrow, the Petitioner's Counsel has shown a letter intimating this date of hearing to IT Authorities, but whereas none has present despite notice has been served upon them intimating today's date of hearing.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)